

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 247 OF 2015 IN
DFR NO. 1176 OF 2015

Dated: 12th October, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Gujarat Granito Manufacturers Association ...Appellant(s)
Versus
Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran for R.2 & 3

ORDER**IA NO. 247 OF 2015**
(Appl. for condonation of delay)

There is five days delay in filing this appeal. In this application, the applicant has prayed that the delay may be condoned.

For the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the Appeal.

Appeal No. _____ of 2015

Issue notice. Mr. M.G. Ramachandran takes notice on behalf of Respondent Nos. 2 & 3. Admit. Notice be issued to the other respondents returnable on 30.11.2015. Dasti in addition is permitted.

Learned counsel for Respondent Nos. 2 and 3 seeks four weeks time to file reply. He may file the same on or before 09.11.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.11.2015 after serving copy on the other side.

List the matter on **30.11.2015.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/dk